

2

O.A. 573/05

Notes of the Registry

Orders of the Tribunal

or dt 12/7/15

Notice issued
to all respects by
Pg 1/AD.

Sh
26/7/15

A.D. not returned
For orders

12-9-05- Regr.

Order dt. 13/09/05

Parties are
absent on call.
Ad is not yet back
from the respondents
although notice was
sent to them by
Regd post on 26/7/05.
Service is treated
sufficient on them.
Call this matter on
8/11/05 for appearance
and counter.

Don
13/9/05
REGISTRAR

Counter not for
For orders.

6-11-05- Bench.

Order dt. 8/11/05

Ld. counsel for
both the sides are
present. On the
prayer of Ld. Ad
the matter is adjd
to 13/12/05 for counter.

Smiler
REGISTRAR

Order dated 22.6.2006

I heard the learned counsel
for the parties. It appears that
during pendency of this case
the respondents have already
granted the A.C.P. benefit
to the applicant. In that view
of the matter the O.A. has
become infructuous and is
disposed of accordingly.
No costs.

Chairman
my
Rembrat